CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 356 of 2012

(Arising out of Order-in-Original No. 77/BR-77/Th-I/2011 dated 29.11.2011 passed by the Commissioner of Central Excise, Thane-I.)

M/s. Air Carrying Corporation Pvt. Ltd. ....Appellant
D/1/1/1 MIDC, Murbad,
Thane – 421 401

VERSUS

Commissioner of Central Excise, Thane-I ....Respondent
4th Floor, Navprabhat Chambers,
Ranade Road, Dadar (W),
Mumbai – 400 028

WITH

Excise Appeal No. 357 of 2012

(Arising out of Order-in-Original No. 77/BR-77/Th-I/2011 dated 29.11.2011 passed by the Commissioner of Central Excise, Thane-I .)

Shri Manoj Arya, ...Appellant
Director of M/s. Air Carrying
Corporation (I) Pvt. Ltd.
D/1/1/1, MIDC, Murbad,
Thane – 421 401

VERSUS

Commissioner of Central Excise, Thane-I ....Respondent
4th Floor, Navprabhat Chambers,
Ranade Road, Dadar (W),
Mumbai – 400 028

APPERANCE:

None for the Appellant

Shri Amrendra Kumar Jha, Dy. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85538-85539/2023

Date of Hearing: 11.04.2023
Date of Decision: 11.04.2023

PER: BENCH

None for appellants.

2. These appeals are restored back to the file after setting aside the dismissal order. Still appellant takes no step. Order dated 10.02.2022 speaks a lot about the way the appeals are pursued.

3. It seems that appellant is no more interested to carry forward the appeals to its logical conclusion. The appeals are, therefore, dismissed for default and non-prosecution as per Rule 20 of the CESTAT (Procedures) Rules, 1982.

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet